

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

Admission

C.P (IB).No. 312/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4<sup>th</sup> July, 2017, 10.30 A.M

|                     |  |  |   |
|---------------------|--|--|---|
| Name of the Company | Viaan Industries Ltd   |  |   |
| Under Section       | <b>9<br/>IBC</b>   |  |   |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of<br><i>Alpha Radios (Operational Creditor)</i> | Signature with date<br><i>Mukherjee</i><br>4.7.17 |

1. MAYANK KAKRANIA, ADVOCATE
2. PRANTIK GARAI, ADVOCATE

*Mukherjee*  
For Alpha Radios

*Mukherjee*  
4.7.17

04 07 2017 – CP(IB) No.312/KB/2017 – Viaan Industries Ltd.

Applicant on behalf of the operational creditor is present.

Since the notice has not been served upon the Corporate Debtor, therefore, the applicant is directed to serve the notice along with copy of application in the prescribed form upon the Corporate Debtor viz. Viaan Industries Ltd. forthwith. Applicant is further directed to submit proof of service of notice.

Fixed on 28.07.2017

  
(MANORAMA KUMARI)  
MEMBER (JUDICIAL)